

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 15
(IB)-144(PB)/2022

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd. Petitioner/Applicant
Vs.
Harvest Hotels and Services Apartments Pvt. Ltd. Respondent

Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 24.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv. Ashwani Kumar, Adv. Puneet Sharma in IA-5610/2022, IA-5611/2022, IA-5612/2022 & IA-5613/2022
For the SRA : Sr. Adv. Mr. P. Nagesh, Adv. Shivek Trehan, Adv. Shouryaditya
For the RP : Sr. Adv. Mr. Sunil Fernandes, Adv. Diksha Dadu, Adv. Pulkit Deora, Adv. Maitreyee Mishra

ORDER

IA-5029/2023, IA-5610/2022, IA-5611/2022, IA-5612/2022 & IA-5613/2022

Arguments heard.

Reserved for orders.

IA-4873/2023

Mr. Sunil Fernandes, Ld. Sr. Counsel for the RP/Applicant in this IA appears physically.

At his request, list this application **on 23.07.2024.**

IA-6329/2022

Mr. Kumar Piyush Pushkar, Ld. Counsel for the Applicant in this IA

appears physically and seeks permission to withdraw the present IA. He has made an endorsement regarding the same.

In view of same, **IA-4873/2023** stands **dismissed as withdrawn.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

Shubham Pandya – 24.04.2024